

(c) what measures Government propose to take against them ?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) Yes, Sir.

(b) A statement giving the details is laid on the Table of the House [Placed in Library See No. LT-3845/82]

(c) Action is in hand by the Cantonment Board under the relevant provisions of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 and the Cantonments Act, 1924 as in the statement mentioned at (b) above.

**Representation by All India Ex-Servicemen Bank Employees Federation**

6502. SHRI CHATURBHUI :  
SHRI M. RAM GOPAL REDDY :  
SHRI K. PRADHANI :  
SHRI RAM VILAS PASWAN :

Will the Minister of FINANCE be pleased to state :

(a) whether Government have received a representation from the All India Ex-servicemen Bank Employees' Federation regarding injustice meted out to the Ex-servicemen employed in Clerical/Subordinate staff of Public Sector Banks ;

(b) whether certain MPs have also written to Government supporting their demands ;

(c) if so, details thereof stating the nature of the demands made by the All India Ex-servicemen Bank Employee's Federation ;

(d) whether Government have taken any decision thereon ;

(e) if so, the details thereof ; and

(f) if the answer to parts (a) to (d) above be in the negative, the reasons for delay in taking a decision and by what time the matter is likely to be decided by Government ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY)

(a) Yes, Sir.

(b) Yes, Sir.

(c) The All India Ex-Servicemen Bank Employees Federation has been demanding that the ex-servicemen re-employed in public sector banks should get the benefit of their military service in fixation of pay and in promotion and that the banks should have a uniform promotion policy.

(d) to (f). The representation of the Federation has been examined and it has been decided that while fixing pay of ex-servicemen re-employed in public sector banks the basic pay plus D. A. last drawn by them in the military service would be protected. While fixing the pay of ex-servicemen in this manner their pension upto Rs. 125 per month is to be ignored.

The ex-servicemen are, however, not given the benefit of counting their service in the armed forces towards seniority for the purpose of confirmation, promotion etc. in civil posts. What is more, in banks promotions are generally governed by agreements between the respective managements and the majority union of their employees. There is as such no uniformity since agreements are routed in historical and practical conditions prevailing in each bank. The agreements are binding on the management under the Industrial Disputes Act.